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- (d) The suits are dealt with and dis posed of age-wise and after taking neces sary proceedings therein according to law.
- (e) Every effort is being made to accele rate the disposal of suits filed in the High Court.

Survey for Remodelling of **Bombay V.T. Station**

- *174. SHRI KRISHNARAO NARAYAN DHULAP: Will the Minister of RAILWAYS be pleased to state:
- (a) whether a survey has teen undertaken for remodelling of the main line passenger train section of the Bombay-Victoria-Terminus Railway Station and for provision of a subsidiary terminal in the Parel Dadar area on the Central Railway and;
- (b) if so, whether any survey report has been received by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): fa) and (b) Yes, Sir.

Recruitment of apprentices on the North-Eastern Railway

- *175 SHRI SYED AHMAD HASHMI: Will the Minister of RAILWAYS be pleased
- (a) the number of apprentices recruited in the Northern Eastern Railway under the Apprenticeship Act; and
- (b) the number of apprentices who belong to the Scheduled Castes, Scheduled Tribes strike down a law enacted by Parliament: and and other backward minorities?

OF RAILWAYS MINISTRY MOHAMMAD SHAFI QURESHI): (a) As on 31-12-1975, 600 trade apprentices recruited under the Apprentices Act were in position on the North-Eastern Railway.

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Committee on pricing policy for fertilizers

- 176. SHRI LAKSHMANA MAHA-PATRO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:'
- fa) whether Government have appoint ed a Committee to evolve a pricing policy for fertilizers:
- (b) if so, whether the Committee has submitted its report to Government; and
- (c) what are the recommendations con tained in the report and the action Gov ernment have taken thereon?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI PRAKASH-CHAND B. SETHI): (a) Yes, Sir.

- (b) No, Sir.
- (c) Does not arise.

Annulment of Laws, enacted by **Parliament**

*177. SHRI INDRADEEP SINHA: SHRI BHUPESH GUPTA:

Will the Minister of LAW. IUST1CE AND COMPANY AFFAIRS be pleased to slate:

- (a) whether it is a fact that while addressing the West Bengal Lawyers' Conference in Calcutta recently, he expressed the view that a court of law had no authority to
- (b) if so, what are the details of the steps THE MINISTER OF STATE IN THE which Government have taken 10 ensure that (SHRI the laws en.ieted by the Parliament are not subjected to annulment by courts of law 7

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHLE): (a) No, Sir.

fb) Appropriate amendments, tf neces sary, are under examination.